The Uttar Pradesh Krishi Evam Prodyogik Vishwa-Vidyalaya (Sanshodhan) 
Adhiniyam, 1981

Act 8 of 1981

Keyword(s):
Chancellor, Vice-Chancellor, Universities, Teacher, Board, Committee

No. 945(2)/XVII-V-1—11-81

Dated Lucknow, April 14, 1981

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 1981 (Uttar Pradesh Adhiniyam Sankhya 8 of 1981), as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 13, 1981:

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA (SANSHODHAN) ADHINIAUAM, 1981

[ U. P. ACT NO. 8 OF 1981]

(As passed by the Uttar Pradesh Legislature)

AN
ACT

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

It is hereby enacted in the Thirty-second Year of the Republic of India as follows:

Short title.

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 1981.

Amendment of section 11 of U. P. Act no. 45 of 1958.

2. In section 11 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958,—

(a) after sub-section (1), the following sub-section shall be inserted, namely:

"(1-A) Where the Kuladhipati (Chancellor) does not consider any one or more of the persons recommended by the Committee to be suitable for appointment as Kulpati (Vice-Chancellor) or if one or more of the persons recommended is or are not available for appointment and the choice of the Kuladhipati (Chancellor) is restricted to less than three persons, he may require the Committee to submit a panel of fresh names in accordance with sub-section (1)."

(b) in sub-section (6), the following proviso shall be inserted at the end, namely:

"Provided that the Chancellor (Kuladhipati) may from time to time extend the term of appointment of any person to the office of Vice-Chancellor (Kulpati) under this sub-section, so however, that the total term of such appointment (including the term fixed in the original order) does not exceed one year."

By order,

G. B. SINGH,

Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanskoshdan) Adhiniyam, 2000 (Uttar Pradesh Adhinyam Sanhaya 19 of 2000) as passed by the Uttar Pradesh Legislature and assented to by the Governor on May 5, 2000.

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA (SANSHODHAN) ADHINIYAM, 2000
(U. P. Act No. 19 or 2000)
[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958,

IT IS HEREBY enacted in the Fifty-first Year of Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanskoshdan) Adhiniyam, 2000.

(2) It shall be deemed to have come into force on March 3, 2000.

2. In section 2 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958, hereinafter referred to as the principal Act, in clause (1) for the words “the Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya” the words “the Chamrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya or the Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya” shall be substituted.

3. In section 2-A of the principal Act,—

(a) in the marginal heading, the words “at Faizabad and Kanpur” shall be omitted;

(b) after sub-section (1), the following sub-section shall be inserted, namely:—

“(1-A) Besides the Universities referred to in sub-section (1), there shall be established, with effect from such date as the State Government may, by notification in the Gazette appoint in that behalf, a University at Meerut to be known as the Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya.

(c) in sub-section (2) for the words and figure “sub-section (1)” the words and figures “sub-section (1) or sub-section (1-A)” shall be substituted.

4. In the principal Act, for the existing Schedule the following Schedule shall be substituted, namely:—

"THE SCHEDULE
(See section 6-A)"

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Name of the University</th>
<th>Area within which the University shall exercise jurisdiction for the purposes of extension, training and research</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Gobindballabh Pant Krishi Evam Prodyogik Vishwavidyalaya—</td>
<td>Kumaun, Garhwal, Moradabad, Bareilly, Saharanpur and Meerut Divisions</td>
</tr>
<tr>
<td></td>
<td>(a) until the establishment of the Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya</td>
<td></td>
</tr>
</tbody>
</table>
(b) upon the establishment of the Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya
Kumaun, Garhwal, Moradabad and Bareilly Divisions

2 Narendra Deva Krishi Evam Prodyogik Vishwavidyalaya
Falzabad, Gorakhpur, Basti, Devipatan, Varanasi, Azamgarh and Mirzapur Divisions

3 Chandrashekhar Azad Krishi Evam Prodyogik Vishwavidyalaya—
(d) until the establishment of the Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya,
Kanpur, Lucknow, Jhansi, Agra, Allahabad and Chitrakootdham Divisions

(b) upon the establishment of the Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya
Kanpur, Lucknow, Jhansi, Allahabad and Chitrakootdham Divisions

4 Sardar Vallabhbhai Patel Krishi Evam Prodyogik Vishwavidyalaya.
Meerut, Saharanpur and Agra Divisions.

Repeal and
Savings

5. (1) The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanskodhan) Adhyadesh, 2000 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by the Act as if this Act were in force at all material times.

By order,
Y. R. TRIPATHI,
Pranukh Sachiva.
In pursuance of the provisions of clause (3) of Article 348 of the Constitution, of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006 (Uttar Pradesh Adhiniyam Sankhya 12 of 2006) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 04, 2006.

THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA (SANSHODHAN) ADHINIYAM, 2006
(U.P. Act no. 12 of 2006)
[As passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958.

IT IS HEREBY enacted in the Fifty-seventh Year of the Republic of India as follows:

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Sanshodhan) Adhiniyam, 2006.

2. After section 26 of the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 the following section shall be inserted, namely:

"26-A. Notwithstanding anything to the contrary contained in any other provision of this Act or the statute made thereunder any teacher of the University who was appointed as lecturer/part time lecturer on or before December 31, 1997 without reference to the Selection Committee by way of a short term or part time arrangement in accordance with the provisions for the time being in force for such appointment, may be given substantive appointment by the Board, if any substantive vacancy of the same cadre and grade in the same department is available if such teacher—

(i) is serving as such on December 31, 1997 continuously since such initial appointment by way of short term/part time arrangement;

(ii) possesses the qualifications required for regular appointment to the post under the provisions of the relevant statutes in force on the date of the substantive appointment;

(iii) has been found suitable for regular appointment by the Board.

A teacher appointed by way of short term/part time arrangement as aforesaid who does not get a substantive appointment under this clause shall cease to hold such post on such date as the Board may specify."

STATEMENT OF OBJECTS AND REASONS

The Uttar Pradesh State Universities Act, 1973 was amended by the Uttar Pradesh State Universities (Amendment) Act, 2004 (U.P. Act no. 23 of 2004) to provide for giving substantive appointment by the Executive Council to such teachers of the University as where appointed as short term/part time lecturers on or before December 31, 1997 without reference to the Selection Committee subject to the availability of substantive vacancy. Certain such short term / part time lecturers were appointed under the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958. With a view to maintaining uniformity in all types of University it has been decided to amend the said Act of 1958 to provide for giving substantive appointment by the Board to such teachers of the University as are appointed on or before December 31, 1997 without reference to the Selection Committee subject to the availability of vacancy for appointment.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Sanshodhan Vidheyak, 2006 is introduced accordingly.

By order.

RAM HARI VIJAY TRIPATHI,

Pramukh Sachiv.

पी०एस०यू०वी० ५० पी० ५ राजपत्र (हिंदी)–(१०)–२००६–५९७ (कम्प्यूटर/आफसेट)।

पी० एस० यू० पी०–एस० पी० २ सारा विधायी–(११)–२००६–५८५ प्रतिया–(कम्प्यूटर/आफसेट)।
THE UTTAR PRADESH KRISHI EVAM PRODYOGIK VISHWAVIDYALAYA  
(DWITIYA SANSHODHAN) ADHINITYAM, 2006
(U.P. ACT NO. 16 OF 2006)
[As passed by the Uttar Pradesh Legislature]
AN
ACT
further to amend the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya
Adhiniyam, 1958.

It is hereby enacted in the Fifty-seventh Year of the Republic of India as
follows:—

1. This Act may be called the Uttar Pradesh Krishi Evam Prodyogik

2. In section 14 of the Uttar Pradesh Krishi Evam Prodyogik
Vishwavidyalaya Adhiniyam, 1958 after sub-section (3) the following sub-section
shall be inserted, namely:—

(3-a) The Registrar shall be responsible for organising, by rotation,
Joint Entrance Examination for admission in all courses of study of the three
State Agricultural Universities.

STATEMENT OF OBJECTS AND REASONS

The three Universities namely:—

1. Narendra Dev Krishi Evam Prodyogik Vishwavidyalaya Faizabad,
2. Chandra Shekhar Azad Krishi Evam Prodyogik Vishwavidyalaya Kanpur, and
3. Sardar Vallabh Bhai Patel Krishi Evam Prodyogik Vishwavidyalaya Meerut,
established under the Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya Adhiniyam, 1958 (U.P. Act
no. 45 of 1958) are conducting their entrance examinations separately for admission in their various
courses of study due to which the candidates seeking admission in Krishi Evam Prodyogik course of study
have to fill admission form and deposit fee in each Vishwavidyalaya which causes unnecessary burden on
the candidates. Besides the candidates do not get proper information from every such Vishwavidyalaya
timely. Therefore in order to remove the said inconvenience to the candidates it has been decided to amend
the said Act to provide that the Registrar shall be responsible for organizing, by rotation, joint entrance
examination in all courses of study of the three State Agricultural Universities.

The Uttar Pradesh Krishi Evam Prodyogik Vishwavidyalaya (Dwitiya Sanshodhan) Vidheyak, 2006 is introduced accordingly.

By order,
RAM HARI VIJAY TRIPATHI,
Pramukh Sachiv.